

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.1546 of 2020

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Vineet Prakash, Advocate
For the State : Mr. Ashok Yadav, G.A. I

02/29.06.2020 The present writ petition is taken up today through Video conferencing.

Mr. Ashok Yadav, learned G.A. I appearing on behalf of the State-respondents prays for and is allowed two weeks' time to seek instruction and file counter affidavit.

Put up this case under the same heading after two weeks.

The necessity of issuance of notice upon the respondent no.6 shall be considered after filing of the counter affidavit by State-respondents.

The issue of maintainability of the writ petition is left open.

(Rajesh Shankar, J.)

Rohit